## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 62/(MAH)/2017 M.A. No. 190/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE PARTIES: M/s. Trueworthshoes Pvt Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

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## ORDER

## MA 196/2017 IN TCSP 61/230-232/NCLT/MB/MAH/2017 MA 190/2017 IN TCSP 62/230-232/NCLT/MB/MAH/2017

For having the Petitioner filed the Board Resolution for amendment of Company Scheme Clause No.5.3 of the CSP 61/2017 and Clause 11.3 of the CSP 62/2017 the same is hereby allowed. For there being resolution not only from the Board but also from the Shareholders, the Petitioner is directed to carry out the amendments in Schedule A & B of the Scheme as mentioned in the Amendment Applications.

Accordingly, MA 196/2017 and MA 190/2017 are hereby allowed with a direction to the Petitioner to carry out the amendment to the Scheme of both the Companies and file the amended Applications in the Registry.

List this matter on 13.7.2017 for final hearing.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-B.S.V. PRAKASHKUMAR Member (Judicial)